

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

Single Member Bench

Court – I

Service Tax Appeal No. 30590 of 2019

(Arising out of **Order-in-Appeal** No.EXCUS-001-APP-054-055-19-20 dated 29.06.2019
passed by Commissioner of Central Tax & Customs (Appeals), Guntur)

M/s Virajit Private Ltd.,

D.No. 10-01-40, Travellers,
Bungalow Road Waltair Uplands,
Visakhapatnam,
Andhra Pradesh – 530 003.

.... **Appellant**

VERSUS

Commissioner of Central Tax

Visakhapatnam –GST

GST Commissionerate

Port Area, Visakhapatnam,
Andhra Pradesh – 530 035.

.... **Respondent**

Appearance

Shri P. Rajaparaveen, Chartered Accountant for the Appellant.

Shri Hanuma Prasad, AR for the Respondent.

Coram:

HON'BLE Mrs. RACHNA GUPTA, MEMBER (JUDICIAL)

FINAL ORDER No. A/30257/2021

**Date of Hearing: 02.09.2021
Date of Decision: 02.09.2021**

Learned Counsel for the appellant has mentioned that the amount involved in this appeal i.e. Rs. 1,87,100/- has been included in the amount involved in the connected appeal bearing no. ST/30589/2019 which is pending consideration for today itself. It is submitted that in view of the same the present appeal may be allowed to be withdrawn.

2. Learned Departmental Representative has acknowledged that the amount prayed to be refunded in the present appeal is also included in the amount as was prayed to be refunded in appeal no. ST/30589/2019. In view of the same and also keeping in view that same request with respect to

the refund claim Rs. 1,87,100/- was made before the Jurisdictional Officer by the appellant vide their letter dated 29.06.2017 and the authorities below have also considered the said refund claim has withdrawn. In view of these observations the present appeal i.e. bearing no. ST/30590/2019 is hereby ordered as dismissed as withdrawn.

(RACHNA GUPTA)
MEMBER (JUDICIAL)

Jaya